

C.C. No.	134/2019
FIR No.	51/2014
PS	ACB
State Vs.	Anil Dutt Sharma & Anr.

19.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

: Sh. Maqsood Ahmad, Ld. Prosecutor for the state.

- : Accused Anil Dutt Sharma not present. However, his Counsel Sh. Rakesh Sachdeva is present through Video Conference. Counsel Sh. Rakesh Sachdeva submits that accused Anil Dutt Sharma is ill and therefore unable to join VC.
- : Accused Khusi Ram is present through Video Conference with Counsel Sh. Vinod Pandey.

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing.

Put up this matter on 23.09.2020.

A copy of this order be supplied to Learned Prosecutor; both the accused persons; Ld. Counsels for both the accused as well as the IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY
SINGH
'Date: 2020.08.19 11:48:40 +05'30


(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
19.08.2020
(r)

CC No. 345/2019
State Vs. Bhanu Kanwariya
FIR NO. 249/2014
P.S Mayur Vihar

19.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

: Sh. Maqsood Ahmed, Ld. Chief Prosecutor for the State.

: Accused Bhanu Kanwariya is present through Video Conferencing with Sh. Pradeep Nirwan and Sh. Vikas Sharma Advocates.

In this matter prior to lockdown arguments on the point of charge were already heard on 13.03.2020 and the matter was kept for orders on the point of charge on 18.03.2020. However, thereafter due to pandemic Covid-19 matter could not be taken up and subsequently lockdown was imposed.

Today, additional arguments on the point of charge heard.

Put up for orders on charge on 26.08.2020, physically in the court.

The accused will have to appear physically in the Court for receiving Orders on the point of charge.

A copy of this order be supplied to Ld. Prosecutor; accused; Ld. Counsel for the accused and IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH

'Date: 2020.08.19 11:51:07 +05'30



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
19.08.2020

(r)

CT No. 5/2020
Anil Dutt Sharma Vs. Jarnail Singh & Ors.

19.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

: Complainant Anil Dutt Sharma not present. However, his Counsel Sh. Rakesh Sachdeva is present through Video Conference. Counsel Sh. Rakesh Sachdeva submits that Anil Dutt Sharma is ill and therefore unable to join VC.

**This is a fresh complaint received immediately prior to the lockdown.
Put up with the connected file on 23.09.2020 for consideration.**

A copy of this order be supplied to complainant; Ld. Counsel for the complainant, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.19 11:49:51 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
19.08.2020
(r)

CC No.	136/2019
FIR No.	186/13
PS	Crime Branch
State Vs.	Nagender Kumar etc.

19.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and office order No.322/RG/DHC dated 15.08.2020.

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Present (through Video conference):

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.

This matter is taken up today since one application for early hearing has been received on the e-mail of the court, filed by one of the co-accused namely Amit Tomar.

In the present matter, one of the co-accused namely Amit Tomar wants this matter to be taken up expeditiously.

Issue notice of the application to the prosecution as well as to the other remaining accused and a copy of the application in question be also supplied through e-mail/ WhatsApp to all of them.

Put up this application on **28.08.2020 through Video Conferencing.**

A copy of this order be supplied to the Ld. Prosecutor, the accused persons and their respective counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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'Date: 2020.08.19 11:53:18 +05'30



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

19.08.2020

(K)

CC No.	341/2019
FIR No.	26/09
PS	ACB
State Vs.	Satyavrat & Anr.

19.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused Satyavrat is present with counsel Sh. Mukesh Kumar
- : Accused Pramod Kumar is also present in person.

In the present matter, on 19.02.2020 upon application for deficient copies by the accused, the investigating officer was directed to send the audio CD pertaining to the present case to the FSL for preparation of two mirror copies

to be supplied to the accused persons. Thereafter lockdown was imposed due to Covid 19 pandemic situation.

Today IO has not joined and therefore the status is not clear.

Put up on **19.09.2020**. IO to appear.

A copy of this order be supplied to the Ld. Prosecutor; the accused persons and their respective counsels; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH

'Date: 2020.08.19 11:52:01 +05'30



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02

Rouse Avenue Courts, New Delhi

19.08.2020

(k)